

**GOVERNMENT OF INDIA
CIVIL AVIATION
LOK SABHA**

UNSTARRED QUESTION NO:4996
ANSWERED ON:26.08.2010
HANGER AT FLYING CLUB
Argal Shri Ashok

Will the Minister of CIVIL AVIATION be pleased to state:

- (a) whether land/hanger has been allotted to Mumbai Flying Club at Juhu airport, Mumbai by the Government;
- (b) if so, the area of land/hanger allotted to them, the terms thereof and the details of purpose for which these have been allotted; and
- (c) the year-wise amount provided to the Government by Mumbai Flying Club?

Answer

MINISTER OF STATE (INDEPENDENT CHARGE) OF THE MINISTRY OF CIVIL AVIATION (SHRI PRAFUL PATEL)

(a): Allotment of land/hanger to Mumbai Flying Club (MFC) at Juhu airport was made by Govt. prior to formation of Airports Authority of India (AAI).

(b): As per joint measurement of the premises under the occupation of MFC on 23-11-2006, the following areas are under their occupation:

Land - 7584.25 SQM

Hangar - 1846.54 SQM

Non Residential Space - 1959.40 SQM

(c): There were no charges of licence fee upto 20-02-2007.

The Competent Authority of AAI approved 10% of the applicable charges at Juhu Airport to MFC from 21-02-2007 and accordingly the statement of bills raised and payment made by MFC are as under:

Bill raised from 21-02-2007 to 31-03-2008:

Hangar - Rs.1954705/-, Land - Rs.1076217/- and Non-Residential Space - Rs. 1056706/-.

Payment made by MFC is Nil.